

RAJYA SABHA

Thursday^ the 7th August, 1975/the ' 16th Sravana, 1897

The House met at eleven of the clock. Mr. Chairman in the Chair.

REPORT OF THE RAILWAYS CONVENTION COMMITTEE, 1973

SHRI NABIN CHANDRA BURAGOHAIN (Assam): Sir, I beg to lay on the Table a copy of the Tenth Report of the Railway Convention Committee, 1973, *on action* taken by Government on the recommendations contained in the Sixth Report of the Committee on "Rate of Dividend for the year 1975-76 and other Ancillary Matters".

REPORT OF THE PUBLIC ACCOUNTS COMMITTEE (1975-76)

SHRI V. B. RAJU (Andhra Pradesh): Sir, I beg to lay on the Table a copy of the Hundred and Eightieth Report of the Public Accounts Committee (1975-76) on Excesses over Voted Grants and Charged Appropriations as disclosed in the Appropriation Accounts (Civil), (Defence Services) and (Posts and Telegraphs) for the year 1973-74.

MESSAGE FROM THE LOK SABHA**The Customs Tariff Bill, 1975**

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Customs Tariff Bill.

1975, as passed by Lok Sabha at its sitting held on the 6th August, 1975.

"The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I lay the Bill on the Table.

THE NATIONAL CADET CORPS (AMENDMENT) BILL, 1974

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): Sir, I beg to move that the following amendments made by the Lok Sabha in the National Cadet Corps (Amendment) Bill, 1974, be taken into consideration, namely:—

Enacting Formula

1. That at page 1, line 1,—

for "Twenty-fifth" substitute "Twenty-sixth".

Clause 1

2. That at page 1, lines 3 and 4,—

for "National Cadet Corps (Amendment) Act, 1974" substitute "National Cadet Corps (Amendment) Act, 1975."

Sir, these are minor amendments and need no explanation.

The question was put and the motion was adopted.

SHRI J. B. PATNAIK: Sir, I move:

"That the amendments made by the Lok Sabha in the Bill be agreed to."

The question was put and the motion was adopted.